BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
OA No. 459 of 2023

Charan Singh & Another

...Applicants

Versus

State of Punjab and Others

...Respondents

INDEX

Sr. No.	Particulars	Pages
1.	Affidavit	1-2
2.	**Annexure R-1** (Copy of Letter dated 05.12.2024)	3-4
3.	**Annexure R-2** (Copy of Orders dated 02.12.2024)	5-15

Rural Development and Panchayat,
Punjab.
Applicant

Through

Divyam Nandrajog
Advocate for the Respondent/Applicant

Place: Chd
Date: 1 DEC 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

OA No. 459 of 2023

Charan Singh & Another

...Applicants

Versus

State of Punjab and Others

...Respondents

Affidavit of Paramjit Singh Additional Secretary Rural Development and Panchayat Punjab for Respondent No. 3.

I the above named deponent do hereby solemnly affirm and declare as under:-

OATH COMMISSIONER Darshan Lal Advocate Punjab & Haryana High Court, Chandigarh

1. That in compliance to the order dated 08.11.2024 passed by this Hon'ble Court, the District Development and Panchayat Officer-cum-Collector Panchayat Land Ludhiana has passed the eviction orders of all the illegal occupants over the pond land. Accordingly, the collector has intimated the office of deponent vide her letter dated 05.12.2024 alongwith the copy of orders passed on 02.12.2024. A copy of her letter dated 05.12.2024 alongwith copy of orders are annexed as Annexure R-1 and R-2, respectively.

2. That in view of the orders passed by Ld. Collector, further action to get the illegal occupation removed from the illegal occupants will be initiated by the competent authority in accordance with law.

Prayer

In view of the above, it is prayed that the present affidavit alongwith its annexures may kindly be taken on record in the interest of Justice.

Deponent

I identified the deponent who has signed / thumb marked in my presence

Signature

Verification:-

Verified at New Delhi on 10 DEC 2024 .... day of December, 2024 that all the averments made hereinabove are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

OATH COMMISSIONER
Darshan Lal
Advocate
Punjab & Haryana High Court, Chandigarh

Deponent

Certified That above Statement made on Oath/S.A. before me at Chandigarh
BY........ Paramjit Singh
Son/Daughter/Wife of ...
Resident of........ Addl. Secretary R/D
Tel .... + Daljit + Bal Dev S/P.W.
Identified by...
entered at Sr. No.________ Page No.____
Date 10/12/24

ATTESTED

DARSHAN LAL
OATH COMMISSIONER
CHANDIGARH

Annexure R-1

From,

District Development and Panchayat Officer, Ludhiana

To,

Director,

Rural Development and Panchayat Department, (Legal Branch)

Vikas Bhawan, SAS Nagar (Mohali)

Letter No. 8089 Dt. 05/12/24

Subject: Regarding sending status report regarding OA No. 459 of 2023 Charan Singh Vs State of Punjab Pending Case in Hon'ble NGT of Gram Panchayat Alamgir

Ref: Order dated 08.11.2024 of the Hon'ble NGT Delhi in OA NO. 459 OF 2023 Charan Singh Vs. State of Punjab.

With reference to the above subject, it is requested that the following order was passed by Hon'ble NGT, New Delhi on 08.11.2024 in the subject case-

We request Authority concerned to expedite the matter since it relates to encroachment on a common land like pond and Supreme Court in Hinch Lal Tiwari vs. Kamla Devi, (2001) 6 SCC 496 has clearly said that all steps should be taken to preserve, protect and restore pond

in its original condition. Authority concerned shall not grant any unnecessary adjournment and will try to take a final decision in the matter expeditiously, and if possible, within one month.

Pursuant to the said orders, the undersigned, exercising the powers of the Collector-cum-District Development and Panchayat Officer, disposed of the cases filed in the court of the undersigned regarding illegal occupation of ponds of Gram Panchayat Alamgir vide order dated 02.12.2024.

The subject case is fixed for hearing on 11.12.2024 before Hon'ble NGT, New Delhi. In this case, the written statement is to be filed by the Hon'ble Additional Chief Secretary/Principal Secretary, Rural Development Punjab. Therefore, a copy of the order issued by the undersigned regarding the illegal occupation of the pond of Gram Panchayat Alamgir is attached to this letter and sent to you for information and further appropriate action.

As attached above.

Sd/-

District Development and Panchayat Officer, Ludhiana

TRUE TRANSLATION

Annexure R-2

IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT OFFICER LUDHIANA-CUM-COLLECTOR LUDHIANA

Case No. LDH/DDPO/SEC/2024/000528

Date of Instt: 10.09.2024

Date of Decision: 02.12.2024

Village Alamgir

Gram Panchayat Village Alamgir, Tehsil and District Ludhiana through Receiver Mr. Gurmail Singh, J.E. Block Development and Panchayat Officer, Ludhiana-1

(Petitioner)

Versus

1. Khushwinder Singh S/o Maghar Singh
2. Kamaljeet Singh S/o Sh. Anokh Singh
3. Hardev Singh S/o Sh. Bhag Singh
4. Charan Singh S/o Sh. Bhag Singh
5. Amandeep Singh S/o Sh. Jarnel Singh
6. Pro: Ranjit Singh S/o Sh. Hardit Singh
7. Jagtar Singh S/o Sh. Pargat Singh
8. Dharam Singh S/o Davaraka Singh

9. Surjit Singh S/o Sh. Davaraka Singh
10. Gurnam Singh S/o Najar Singh
11. Sarabjit Singh
12. Ram Singh S/o Sh. Ujagar Singh
13. Bhag Singh S/o Sh. Shiv Chand

All resident of Village Alamgir, Tehsil Ludhiana Pacchami, district Ludhiana

(Respondents)

Petition under Section 7 of the Punjab Villages Common Lands and Regulation Act 1961 regarding Khasra No. 418, 459, Khewat No. 1212, Khatoni No. 1261 Hadbast No. 273 as per Jamabandi Year 2016-2017 in Village Alamgir, Tehsil and District Ludhiana.

Gram Panchayat Village Alamgir, District Ludhiana through Mr. Gurmail Singh, J.E. Block Development and Panchayat Officer, Ludhiana-1, a petition was filed under Section 7 of the Punjab Villages Common Lands and Regulation Act, 1961, requesting that the respondent party has illegally occupied the land of the Gram Panchayat on the said Khasra Numbers. It has been requested by the petitioner in the petition that the respondent has occupied the land of Gram Panchayat Alamgir. Therefore,

the possession of the respondents should be vacated from this land and the possession should be handed over to Gram Panchayat Alamgir.

In this regard, a notice was issued to the respondent party to present their side through the Block Development and Panchayat Officer, Ludhiana-1. After the notice, the respondents appeared in the Court.

The respondent party No. 4 made a written statement that "I, Charan Singh son of Shri Bhag Singh, resident of village Alamgir, district Ludhiana, clarify that I have not occupied the Panchayat area/land nor any construction of any kind has been done. My private lane/way meets the road from my business premises (establishment) along the pond.

The respondent party No. 5 made a written statement that "I, Amandeep Singh son of S. Jarnail Singh am a resident of village Alamgir tehsil and district Ludhiana. That I have received No.7826 dated 22.11.2021 dated 22.11.2021 from the Court of Smt. Navdeep Kaur Collector (Panchayati Lands)-cum-District Development and Panchayat Officer, Ludhiana. I appeared in the Court on 27.11.2024 and I have vacated the land of Tobha of village Alamgir, Tehsil and district Ludhiana, now I have no illegal possession of any Panchayat property."

The respondent party No. 12 made a written statement that "We are ready to leave whatever area of pond is located near our house

according to the measurements. According to our numbers, we are ready to leave whatever pond area is there."

The respondent party No. 13 made a written statement that "I, Bhag Singh Grewal son of Harchand Singh alias Sivchand Singh, village Alamgir, district Ludhiana, with a request, inform you that my house has been built with a demarcation from the Department of Revenue. My name has been included by the opposition to deliberately harass me."

The rest of the respondents came to the court and requested that the disputed site be demarcated in our presence. If there is a pond in our place then we are all ready to leave.

On perusal of the records on the file, this court dispose of the petition with the orders to the Block Development and Panchayat Officer, Ludhiana-1 to demarcate the disputed area Khasra No. 418, 459, Khewat No. 1212, Khatoni No. 1261, Hadbast No. 273 again in the presence of respondents with videography and in the fresh demarcation report at the disputed site if illegal possession of a person is proved, it passes an order to evict him from the disputed area.

File be consigned to the record room after due compliance.

The order was pronounced in open court in good spirit.

Date: 02.12.2024

Collector (Panchayat Lands)-Cum- District Development and Panchayat Officer, Ludhiana.

TRUE TRANSLATION

IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT OFFICER LUDHIANA-CUM-COLLECTOR LUDHIANA

Case No. LDH/DDPO/SEC/2024/000607

Date of Instt: 18.11.2024

Date of Decision: 02.12.2024

Village Alamgir

Gram Panchayat Village Alamgir, Tehsil and District Ludhiana through Receiver Mr. Gurmail Singh, J.E. Block Development and Panchayat Officer, Ludhiana-1

(Petitioner)

Versus

1. Jaswant Singh son of Hardit Singh
2. Shinder Singh son of Pishora Singh

Resident of Village Alamgir, Tehsil Ludhiana Pacchami, district Ludhiana

(Respondents)

Petition under Section 7 of the Punjab Villages Common Lands and Regulation Act 1961 regarding Khasra No. 418, Khewat No. 1212, Khatoni No. 1261, Hadbast No. 273 as per Jamabandi Year 2016-2017 in Village Alamgir, Tehsil and District Ludhiana.

Gram Panchayat Village Alamgir, District Ludhiana through Mr. Gurmail Singh, J.E. Block Development and Panchayat Officer, Ludhiana-1, a petition was filed under Section 7 of the Punjab Villages Common Lands and Regulation Act, 1961, requesting that the respondent party has illegally occupied the land of the Gram Panchayat on the said Khasra Numbers. It has been requested by the petitioner in the petition that the respondent has occupied the land of Gram Panchayat Alamgir. Therefore, the possession of the respondents should be vacated from this land and the possession should be handed over to Gram Panchayat Alamgir.

In this regard, a notice was issued to the respondent party to present their side through the Block Development and Panchayat Officer, Ludhiana-1. After the notice, the respondents appeared in the Court.

The respondents appeared in the court and requested that "the demarcation which was done, it was done in our absence. Except for the place of Tobha, the mark was marked in our ancestral land. In our presence, our land should be demarcated. If the place of the pond comes to us we are all ready to vacate.

On perusal of the records on the file, this court dispose of the petition with the orders to the Block Development and Panchayat Officer, Ludhiana-1 to demarcate the disputed area Khasra No. 418, Khewat No.

1212, Khatoni No. 1261, Hadbast No. 273 again in the presence of respondents with videography and in the fresh demarcation report at the disputed site if illegal possession of a person is proved, it passes an order to evict him from the disputed area.

File be consigned to the record room after due compliance.

The order was pronounced in open court in good spirit.

Date: 02.12.2024

Collector (Panchayat Lands)-Cum- District Development and Panchayat Officer, Ludhiana.

TRUE TRANSLATION

<u>IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT OFFICER LUDHIANA-CUM-COLLECTOR LUDHIANA</u>

Case No. LDH/DDPO/SEC/2024/000529

Date of Instt: 10.09.2024

Date of Decision: 02.12.2024

Village Alamgir

Gram Panchayat Village Alamgir, Tehsil and District Ludhiana through Receiver Mr. Gurmail Singh, J.E. Block Development and Panchayat Officer, Ludhiana-1

(Petitioner)

Versus

1. Najar Singh son of Sh. Hazara Singh
2. Harjit Singh son of Sh. Labh Singh

Resident of Village Alamgir, Tehsil Ludhiana West, district Ludhiana

(Respondents)

Petition under Section 7 of the Punjab Villages Common Lands and Regulation Act 1961 regarding Khasra No. 100, Khewat No. 1226, Khatoni No. 1398, Hadbast No. 273 as per Jamabandi Year 2016-2017 in Village Alamgir, Tehsil and District Ludhiana.

Gram Panchayat Village Alamgir, District Ludhiana through Mr. Gurmail Singh, J.E. Block Development and Panchayat Officer, Ludhiana-1, a petition was filed under Section 7 of the Punjab Villages Common Lands and Regulation Act, 1961, requesting that the respondent party has illegally occupied the land of the Gram Panchayat on the said Khasra Numbers. It has been requested by the petitioner in the petition that the respondent has occupied the land of Gram Panchayat Alamgir. Therefore, the possession of the respondents should be vacated from this land and the possession should be handed over to Gram Panchayat Alamgir.

In this regard, a notice was issued to the respondent party to present their side through the Block Development and Panchayat Officer, Ludhiana-1. After the notice, the respondents appeared in the Court.

The respondents appeared in the court and requested that "the demarcation which was done, it was done in our absence. Except for the place of Tobha, the mark was marked in our ancestral land. In our presence, our land should be demarcated. If the place of the pond comes to us we are all ready to vacate.

On perusal of the records on the file, this court dispose of the petition with the orders to the Block Development and Panchayat Officer, Ludhiana-1 to demarcate the disputed area Khasra No. 100, Khewat No. 1226, Khatoni No. 1398, Hadbast No. 273 again in the presence of

respondents with videography and in the fresh demarcation report at the disputed site if illegal possession of a person is proved, it passes an order to evict him from the disputed area.

File be consigned to the record room after due compliance.

The order was pronounced in open court in good spirit.

Date: 02.12.2024

Collector (Panchayat Lands)-Cum- District Development and Panchayat Officer, Ludhiana.

TRUE TRANSLATION

ਵੱਲੋਂ,

ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ ।

ਸੇਵਾ ਵਿਖੇ,

ਡਾਇਰੈਕਟਰ,
ਪੇਂਡੂ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਵਿਭਾਗ,(ਲੀਗਲ ਸ਼ਾਖਾ)
ਵਿਕਾਸ ਭਵਨ, ਐਸ.ਏ.ਐਸ ਨਗਰ(ਮੋਹਾਲੀ)
ਪੱਤਰ ਨੰਬਰ 8089 ਮਿਤੀ 05/12/24

ਵਿਸ਼ਾ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਦੇ ਮਾਣਯੋਗ NGT ਵਿੱਚ ਚੱਲ ਰਹੇ ਕੇਸ OA NO. 459 OF 2023 CHARAN SINGH VS STATE OF PUNJAB ਦੇ ਸਬੰਧੀ ਸਟੇਟਸ ਰਿਪੋਰਟ ਭੇਜਣ ਸਬੰਧੀ ।

ਹਵਾਲਾ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦਿੱਲੀ ਜੀ ਦੇ OA NO. 459 OF 2023 CHARAN SINGH VS STATE OF PUNJABਵਿੱਚ ਹੁਕਮ ਮਿਤੀ 08.11.2024

*****

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਸਬੰਧੀ ਬੇਨਤੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਜੀ, ਨਿਊ ਦਿੱਲੀ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 08.11.2024 ਨੂੰ ਹੇਠ ਦਰਸਾਏ ਹੁਕਮ ਪਾਸ ਕੀਤੇ ਗਏ ਸਨ-

We request Authority concerned to expedite the matter since it relates to encroachment on a common land like pond and Supreme Court in Hinch Lal Tiwari vs. Kamla Devi, (2001) 6 SCC 496 has clearly said that all steps should be taken to preserve, protect and restore pond in its original condition. Authority concerned shall not grant any unnecessary adjournment and will try to take a final decision in the matter expeditiously, and if possible, within one month.

ਉਕਤ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਨਿਮਨਹਸਤਾਖਰ ਵੱਲੋਂ ਕੁਲੈਕਟਰ-ਕਮ-ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ ਦੀਆਂ ਪਾਵਰਾਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਦੇ ਛੱਪੜ ਤੇ ਹੋਏ ਨਜਾਇਜ ਕਬਜੇ ਸਬੰਧੀ ਨਿਮਨਹਸਤਾਖਰ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਦਾਇਰ ਕੀਤੇ ਗਏ ਕੇਸਾਂ ਦਾ ਨਿਪਟਾਰਾ ਮਿਤੀ 05.12.2024 ਨੂੰ ਕਰਦੇ ਹੋਏ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਜਾ ਚੁੱਕੇ ਹਨ ।

ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ, ਨਿਊ ਦਿੱਲੀ ਜੀ ਦੇ ਮਿਤੀ 11.12.2024 ਨੂੰ ਸੁਣਵਾਈ ਲਈ ਨਿਸਚਿਤ ਹੈ । ਇਸ ਕੇਸ ਵਿੱਚ ਮਾਨਯੋਗ Additional Chief Secretary/ Principal Secretary, Rural Developmen Punjab ਜੀ ਵੱਲੋਂ ਜਵਾਬਦਾਵਾ ਦਿੱਤਾ ਜਾਣਾ ਹੈ । ਇਸ ਲਈ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਦੇ ਛੱਪੜ ਤੇ ਹੋਏ ਨਜਾਇਜ ਕਬਜੇ ਸਬੰਧੀ ਨਿਮਨਹਸਤਾਖਰ ਵੱਲੋਂ ਕੀਤੇ ਹੁਕਮਾਂ ਦੀ ਕਾਪੀ ਆਪ ਜੀ ਨੂੰ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ ।

ਨੱਥੀ ਉਕਤ ਅਨੁਸਾਰ

ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ ।

Scanned with OKEN Scanner

IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT OFFICER LUDHIANA – CUM – COLLECTOR LUDHIANA

ਕੇਸ ਨੰਬਰ	LDH/DDPO/SEC/2024/000528
ਦਾਇਰ ਮਿਤੀ	10.09.2024
ਫੈਸਲਾ ਮਿਤੀ	02.12.2024
ਪਿੰਡ	ਆਲਮਗੀਰ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਰਾਹੀ ਪ੍ਰਬੰਧਕ ਸ੍ਰੀ ਗੁਰਮੇਲ ਸਿੰਘ, ਜੇ.ਈ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1

(ਪਟੀਸ਼ਨਰ)

ਬਨਾਮ

1. ਖੁਸ਼ਵਿੰਦਰ ਸਿੰਘ ਪੱਤਰ ਸ੍ਰੀ ਮੱਘਰ ਸਿੰਘ
2. ਕਮਲਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਅਨੋਖ ਸਿੰਘ
3. ਹਰਦੇਵ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਭਾਗ ਸਿੰਘ
4. ਚਰਨ ਸਿੰਘ ਪੁੱਤਰ ਸ਼ੀ ਭਾਗ ਸਿੰਘ
5. ਅਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਜਰਨੈਲ ਸਿੰਘ
6. ਪ੍ਰੋ: ਰਣਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਹਰਦਿੱਤ ਸਿੰਘ
7. ਜਗਤਾਰ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਪ੍ਰਗਟ ਸਿੰਘ
8. ਧਰਮ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਦਵਾਰਕਾ ਸਿੰਘ
9. ਸੁਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਦਵਾਰਕਾ ਸਿੰਘ
10. ਗੁਰਨਾਮ ਸਿੰਘ ਪੁੱਤਰ ਨਾਜਰ ਸਿੰਘ
11. ਸਰਬਜੀਤ ਸਿੰਘ
12. ਰਾਮ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਉਜਾਗਰ ਸਿੰਘ
13. ਭਾਗ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਸ਼ਿਵ ਚੰਦ

ਸਾਰੇ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ ਪੱਛਮੀ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

(ਉੱਤਰਵਾਦੀ)

ਕੁਲੈਕਟਰ ਲੁਧਿਆਣਾ

Navdeep

Scanned with OKEN Scanner

ਪਟੀਸ਼ਨ ਜੇਰ ਧਾਰਾ 7 ਆਫ ਦੀ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961 ਬਾਬਤ ਖਸਰਾ ਨੰਬਰ 418, 459, ਖੇਵਟ ਨੰਬਰ 1212, ਖਤੋਨੀ ਨੰਬਰ 1261 ਹਦਬਸਤ ਨੰਬਰ 273 ਮੁਤਾਬਿਕ ਜਮ੍ਹਾਬੰਦੀ ਸਾਲ 2016-2017 ਵਾਕਿਆ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ , ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਸ਼੍ਰੀ ਗੁਰਮੇਲ ਸਿੰਘ, ਜੇ.ਈ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961 ਦੀ ਧਾਰਾ 7 ਅਧੀਨ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਉੱਤਰਵਾਦੀ ਧਿਰ ਵੱਲੋਂ ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਉੱਪਰ ਨਜਾਇਜ ਕਬਜਾ ਕੀਤਾ ਹੋਇਆ ਹੈ । ਪਟੀਸ਼ਨਰ ਵੱਲੋਂ ਪਟੀਸ਼ਨ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀ ਵੱਲੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਦੀ ਜਮੀਨ ਤੇ ਕਬਜਾ ਕੀਤਾ ਹੈ । ਇਸ ਲਈ ਇਸ ਰਕਬੇ ਤੋਂ ਉੱਤਰਵਾਦੀ ਦਾ ਕਬਜਾ ਖਾਲੀ ਕਰਵਾਕੇ ਕਬਜਾ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨੂੰ ਸੌਂਪਿਆਂ ਜਾਵੇ ।

ਇਸ ਸਬੰਧੀ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੂੰ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ । ਨੋਟਿਸ ਉਪਰੰਤ ਉੱਤਰਵਾਦੀ ਧਿਰ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਏ ।

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 4 ਵੱਲੋਂ ਲਿਖਤੀ ਬਿਆਨ ਕੀਤਾ *ਕਿ "ਮੈ ਚਰਨ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਭਾਗ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਜਿਲ੍ਹਾ ਲਧਿਆਣਾ ਪ੍ਰਾਪਤ ਕੀਤੇ ਨੋਟਿਸ ਸਬੰਧੀ ਸਪਸ਼ਟ ਕਰਦਾ ਹਾਂ ਕਿ ਮੈਂ ਪੰਚਾਇਤ ਦੀ ਜਗ੍ਹਾ/ਜਮੀਨ ਤੇ ਕੋਈ ਕਬਜਾ ਨਹੀਂ ਕੀਤਾ ਹੋਇਆ ਅਤੇ ਨਾਂ ਹੀ ਕਿਸੇ ਕਿਸਮ ਦੀ ਕੋਈ ਉਸਾਰੀ ਕੀਤੀ ਹੋਈ ਹੈ । ਮੇਰੇ ਕਾਰੋਬਾਰੀ ਪਰਮਿਮਜ਼ (ਅਦਾਰੇ) ਤੋਂ ਟੋਭੇ ਦੇ ਨਾਲ ਜਾਂਦੀ ਸੜਕ ਨਾਲ ਮੇਰੀ ਨਿੱਜੀ ਗਲੀ/ਰਸਤਾ ਸੜਕ ਨਾਲ ਮਿਲਦਾ ਹੈ ।"*

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 5 ਵੱਲੋਂ ਲਿਖਤੀ ਬਿਆਨ ਕੀਤਾ ਕਿ *"ਮੈਂ ਅਮਨਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸ. ਜਰਨੈਲ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿ ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ । ਜੋ ਕਿ ਮੈਨੂੰ ਬਾ ਅਦਾਲਤ ਸ਼੍ਰੀਮਤੀ ਨਵਦੀਪ ਕੌਰ ਕੁਲੈਕਟਰ (ਪੰਚਾਇਤੀ ਲੈਂਡਜ਼)-ਕਮ-ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਦਾ ਨੰਬਰ 7826 ਮਿਤੀ 22.11.2024 ਪ੍ਰਾਪਤ ਹੋਇਆ ਹੈ ਮੈਂ ਮਿਤੀ 27.11.2024 ਨੂੰ*

ਲੁਧਿਆਣਾ

ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼ ਹੋ ਗਿਆ ਸੀ ਅਤੇ ਮੈਂ ਪਿੰਡ ਆਲਮਗੀਰ ਤਹਿ. ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦੇ ਟੋਭੇ ਦੀ ਜਗ੍ਹਾ ਛੱਡ ਦਿੱਤੀ ਹੈ ਹੁਣ ਮੇਰਾ ਕਿਸੇ ਵੀ ਪੰਚਾਇਤੀ ਜਾਇਦਾਦ ਉੱਪਰ ਕੋਈ ਨਜਾਇਜ ਕਬਜਾ ਨਹੀਂ ਹੈ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 12 ਵੱਲੋ ਲਿਖਤੀ ਬਿਆਨ ਕੀਤਾ ਕਿ "ਸਾਡੇ ਘਰ ਕੋਲ ਜੋ ਵੀ ਛੱਪੜ ਦੀ ਜਗ੍ਹਾ ਮਿਣਤੀ ਅਨੁਸਾਰ ਸਾਡੀ ਜਗ੍ਹਾ ਵਿੱਚ ਹੋਈ ਤਾਂ ਅਸੀ ਛੱਡਣ ਲਈ ਤਿਆਰ ਹਾਂ। ਸਾਡੇ ਨੰਬਰਾਂ ਮੁਤਾਬਕ ਜੋ ਵੀ ਛੱਪੜ ਦੀ ਜਗ੍ਹਾ ਬਣਦੀ ਹੈ ਉਹ ਅਸੀ ਛੱਡਣ ਲਈ ਤਿਆਰ ਹਾਂ।"

ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੰਬਰ 13 ਵੱਲੋਂ ਲਿਖਤੀ ਬਿਆਨ ਕੀਤਾ ਕਿ "ਮੈਂ ਭਾਗ ਸਿੰਘ ਗਰੇਵਾਲ ਸਪੁੱਤਰ ਹਰਚੰਦ ਸਿੰਘ ਉਰਫ ਸਿਵਚੰਦ ਸਿੰਘ, ਪਿੰਡ ਆਲਮਗੀਰ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ, ਬੇਨਤੀ ਸਹਿਤ ਆਪ ਜੀ ਨੂੰ ਜਾਣਕਾਰੀ ਦਿੰਦਾ ਹਾਂ ਕਿ ਮੇਰਾ ਮਕਾਨ ਮਾਲ ਮਹਿਕਮੇ ਤੋਂ ਨਿਸ਼ਾਨਦੇਹੀ ਲੈਕੇ ਬਣਾਇਆ ਹੋਇਆ ਹੈ। ਮੇਰਾ ਨਾਮ ਵਿਰੋਧੀ ਧਿਰ ਵੱਲੋਂ ਮੈਨੂੰ ਜਾਣ ਬੁੱਝ ਪਰੇਸ਼ਾਨ ਕਰਨ ਲਈ ਸ਼ਾਮਲ ਕੀਤਾ ਹੈ।"

ਬਾਕੀ ਉੱਤਰਵਾਦੀਅਨ ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਕੇ ਬੇਨਤੀ ਕੀਤੀ ਕਿ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਸਾਡੀ ਹਾਜਰੀ ਵਿੱਚ ਕੀਤੀ ਜਾਵੇ। ਜੇਕਰ ਸਾਡੀ ਜਗ੍ਹਾ ਵਿੱਚ ਛੱਪੜ ਦੀ ਜਗ੍ਹਾ ਆਵੇਗੀ ਤਾਂ ਅਸੀ ਸਾਰੇ ਛੱਢਣ ਲਈ ਤਿਆਰ ਹਾਂ।

ਮਿਸਲ ਤੇ ਸ਼ਾਮਿਲ ਰਿਕਾਰਡ ਨੂੰ ਘੋਖਣ ਇਹ ਅਦਾਲਤ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਖਸਰਾ ਨੰਬਰ 418, 459, ਖੇਵਟ ਨੰਬਰ 1212, ਖਤੋਨੀ ਨੰਬਰ 1261 ਹਦਬਸਤ ਨੰਬਰ 273 ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਮੁੜ ਤੋਂ ਉੱਤਰਵਾਦੀਆਨ ਦੀ ਹਾਜਰੀ ਵਿੱਚ ਸਮੇਤ ਵੀਡੀਓਗ੍ਰਾਫੀ ਕਰਵਾਉਣ ਦੇ ਹੁਕਮ ਜਾਰੀ ਕਰਦੇ ਹੋਏ ਇਸ ਪਟੀਸ਼ਨ ਦਾ ਨਿਪਟਾਰਾ ਕਰਦੀ ਹੈ ਅਤੇ ਤਾਜਾ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਰਿਪੋਰਟ ਵਿੱਚ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਤੇ ਜਿਸ ਵੀ ਵਿਅਕਤੀ ਦਾ ਨਜਾਇਜ ਕਬਜਾ ਸਿੱਧ ਹੁੰਦਾ ਹੈ ਤਾਂ ਉਸ ਖਿਲਾਫ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਵਿੱਚੋਂ ਬੇਦਖਲ ਕਰਨ ਦਾ ਹੁਕਮ ਪਾਸ ਕਰਦੀ ਹੈ।

ਮਿਸਲ ਬਾ ਤਕਮੀਲ ਬਾ ਤਰਤੀਬ ਦਾਖਲ ਮੁਹਾਫਿਜ਼ ਖਾਨਾ ਹੋਵੇ।

ਹੁਕਮ ਖੁਲ੍ਹੀ ਅਦਾਲਤ ਵਿੱਚ ਚੰਗੀ ਭਾਵਨਾ ਨਾਲ ਸੁਣਾਇਆ ਗਿਆ।

ਮਿਤੀ : 02.12.2024

ਕੁਲੈਕਟਰ ਲੁਧਿਆਣਾ।

ਕੁਲੈਕਟਰ(ਪੰਚਾਇਤ ਲੈਂਡਜ਼)-ਕਮ-
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।

Scanned with OKEN Scanner

IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT OFFICER LUDHIANA – CUM – COLLECTOR LUDHIANA

ਕੇਸ ਨੰਬਰ LDH/DDPO/SEC/2024/000607

ਦਾਇਰ ਮਿਤੀ 18.11.2024

ਫੈਸਲਾ ਮਿਤੀ 02.12.2024

ਪਿੰਡ ਆਲਮਗੀਰ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਰਾਹੀ ਪ੍ਰਬੰਧਕ ਸ਼੍ਰੀ ਗੁਰਮੇਲ ਸਿੰਘ, ਜੇ.ਈ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1

(ਪਟੀਸ਼ਨਰ)

ਬਨਾਮ

1 ਜਸਵੰਤ ਸਿੰਘ ਪੁੱਤਰ ਹਰਦਿੱਤ ਸਿੰਘ

2 ਸ਼ਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਪਿਸ਼ੋਰਾ ਸਿੰਘ

ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ ਪੱਛਮੀ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

(ਉੱਤਰਵਾਦੀ)

ਪਟੀਸ਼ਨ ਜੇਰ ਧਾਰਾ 7 ਆਫ ਦੀ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961 ਬਾਬਤ ਖਸਰਾ ਨੰਬਰ 418, ਖੇਵਟ ਨੰਬਰ 1212, ਖਤੋਨੀ ਨੰਬਰ 1261 ਹਦਬਸਤ ਨੰਬਰ 273 ਮੁਤਾਬਿਕ ਜਮ੍ਹਾਬੰਦੀ ਸਾਲ 2016-2017 ਵਾਕਿਆ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ , ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਸ਼੍ਰੀ ਗੁਰਮੇਲ ਸਿੰਘ, ਜੇ.ਈ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961 ਦੀ ਧਾਰਾ 7 ਅਧੀਨ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਉੱਤਰਵਾਦੀ ਧਿਰ ਵੱਲੋਂ ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਉੱਪਰ ਨਜਾਇਜ ਕਬਜਾ ਕੀਤਾ ਹੋਇਆ ਹੈ । ਪਟੀਸ਼ਨਰ ਵੱਲੋਂ

Scanned with OKEN Scanner

ਪਟੀਸ਼ਨ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀ ਵੱਲੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਦੀ ਜਮੀਨ ਤੇ ਕਬਜਾ ਕੀਤਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਰਕਬੇ ਤੋਂ ਉੱਤਰਵਾਦੀ ਦਾ ਕਬਜਾ ਖਾਲੀ ਕਰਵਾਕੇ ਕਬਜਾ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨੂੰ ਸੌਂਪਿਆਂ ਜਾਵੇ।

ਇਸ ਸਬੰਧੀ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੂੰ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ। ਨੋਟਿਸ ਉਪਰੰਤ ਉੱਤਰਵਾਦੀ ਧਿਰ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਏ।

ਉੱਤਰਵਾਦੀਅਨ ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਕੇ ਬੇਨਤੀ ਕੀਤੀ ਕਿ *"ਜੋ ਨਿਸ਼ਾਨਦੇਹੀ ਹੋਈ ਸੀ ਉਹ ਸਾਡੀ ਗੈਰ ਹਾਜਰੀ ਵਿੱਚ ਹੋਈ ਸੀ। ਟੋਭਿਆ ਦੀ ਜਗ੍ਹਾ ਛੱਡ ਕਿ ਸਾਡੀ ਜੱਦੀ-ਪੁਸਟੀ ਜਮੀਨ ਵਿੱਚ ਨਿਸ਼ਾਨ ਲਾ ਦਿੱਤਾ ਸੀ। ਸਾਡੀ ਹਾਜਰੀ ਵਿੱਚ ਸਾਡੀ ਜਗ੍ਹਾ ਪੂਰੀ ਕਰਕੇ ਨਿਸ਼ਾਨਦੇਹੀ ਕੀਤੀ ਜਾਵੇ। ਜੇਕਰ ਸਾਡੇ ਵਿੱਚੋ ਛੱਪੜ ਦੀ ਜਗ੍ਹਾ ਆਵੇਗੀ ਤਾਂ ਸਾਰੇ ਛੱਡਣ ਲਈ ਤਿਆਰ ਹਾਂ।"*

ਮਿਸਲ ਤੇ ਸ਼ਾਮਿਲ ਰਿਕਾਰਡ ਨੂੰ ਘੋਖਣ ਇਹ ਅਦਾਲਤ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਖਸਰਾ ਨੰਬਰ 418, ਖੇਵਟ ਨੰਬਰ 1212, ਖਤੌਨੀ ਨੰਬਰ 1261 ਹਦਬਸਤ ਨੰਬਰ 273 ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਮੁੜ ਤੋਂ ਉੱਤਰਵਾਦੀਆਨ ਦੀ ਹਾਜਰੀ ਵਿੱਚ ਸਮੇਤ ਵੀਡੀਓਗ੍ਰਾਫੀ ਕਰਵਾਉਣ ਦੇ ਹੁਕਮ ਜਾਰੀ ਕਰਦੇ ਹੋਏ ਇਸ ਪਟੀਸ਼ਨ ਦਾ ਨਿਪਟਾਰਾ ਕਰਦੀ ਹੈ ਅਤੇ ਤਾਜਾ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਰਿਪੋਰਟ ਵਿੱਚ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਤੇ ਜਿਸ ਵੀ ਵਿਅਕਤੀ ਦਾ ਨਜਾਇਜ ਕਬਜਾ ਸਿੱਧ ਹੁੰਦਾ ਹੈ ਤਾਂ ਉਸ ਖਿਲਾਫ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਵਿੱਚੋਂ ਬੇਦਖਲ ਕਰਨ ਦਾ ਹੁਕਮ ਪਾਸ ਕਰਦੀ ਹੈ।

ਮਿਸਲ ਬਾ ਤਕਮੀਲ ਬਾ ਤਰਤੀਬ ਦਾਖਲ ਮੁਹਾਫਿਜ਼ ਖਾਨਾ ਹੋਵੇ।

ਹੁਕਮ ਖੁਲ੍ਹੀ ਅਦਾਲਤ ਵਿੱਚ ਚੰਗੀ ਭਾਵਨਾ ਨਾਲ ਸੁਣਾਇਆ ਗਿਆ।

ਮਿਤੀ : 02.12.2024

ਕੁਲੈਕਟਰ(ਪੰਚਾਇਤ ਲੈਂਡਜ਼)-ਕਮ-
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।

Scanned with OKEN Scanner

IN THE COURT OF MS. NAVDEEP KAUR DISTRICT DEVELOPMENT PANCHAYAT OFFICER LUDHIANA – CUM – COLLECTOR LUDHIANA

ਕੇਸ ਨੰਬਰ LDH/DDPO/SEC/2024/000529

ਦਾਇਰ ਮਿਤੀ 10.09.2024

ਫੈਸਲਾ ਮਿਤੀ 02.12.2024

ਪਿੰਡ ਆਲਮਗੀਰ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਰਾਹੀ ਪ੍ਰਬੰਧਕ ਸ੍ਰੀ ਗੁਰਮੇਲ ਸਿੰਘ, ਜੇ.ਈ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1

(ਪਟੀਸ਼ਨਰ)

ਬਨਾਮ

1 ਨਾਜਰ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਹਜੂਰਾ ਸਿੰਘ

2 ਹਰਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਲਾਭ ਸਿੰਘ

ਵਾਸੀ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਲੁਧਿਆਣਾ ਪੱਛਮੀ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

(ਉੱਤਰਵਾਦੀ)

ਪਟੀਸ਼ਨ ਜੇਰ ਧਾਰਾ 7 ਆਫ ਦੀ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961 ਬਾਬਤ ਖਸਰਾ ਨੰਬਰ 100, ਖੇਵਟ ਨੰਬਰ 1226, ਖਤੋਨੀ ਨੰਬਰ 1398 ਹਦਬਸਤ ਨੰਬਰ 273 ਮੁਤਾਬਿਕ ਜਮ੍ਹਾਬੰਦੀ ਸਾਲ 2016-2017 ਵਾਕਿਆ ਪਿੰਡ ਆਲਮਗੀਰ, ਤਹਿਸੀਲ ਅਤੇ , ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

ਗਰਾਮ ਪੰਚਾਇਤ ਪਿੰਡ ਆਲਮਗੀਰ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਸ੍ਰੀ ਗੁਰਮੇਲ ਸਿੰਘ, ਜੇ.ਈ. ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਪੰਜਾਬ ਵਿਲੇਜ਼ ਕਾਮਨ ਲੈਂਡਜ਼ ਅਤੇ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1961 ਦੀ ਧਾਰਾ 7 ਅਧੀਨ ਪਟੀਸ਼ਨ ਦਾਇਰ ਕਰਕੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਉੱਤਰਵਾਦੀ ਧਿਰ ਵੱਲੋਂ ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਤੇ ਗਰਾਮ ਪੰਚਾਇਤ ਦੀ ਜਮੀਨ ਉੱਪਰ ਨਜਾਇਜ ਕਬਜਾ ਕੀਤਾ ਹੋਇਆ ਹੈ । ਪਟੀਸ਼ਨਰ ਵੱਲੋਂ

ਕੁਲੈਕਟਰ ਲੁਧਿਆਣਾ

Scanned with OKEN Scanner

ਪਟੀਸ਼ਨ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉੱਤਰਵਾਦੀ ਵੱਲੋਂ ਗਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਦੀ ਜਮੀਨ ਤੇ ਕਬਜਾ ਕੀਤਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਰਕਬੇ ਤੋਂ ਉੱਤਰਵਾਦੀ ਦਾ ਕਬਜਾ ਖਾਲੀ ਕਰਵਾਕੇ ਕਬਜਾ ਗ੍ਰਾਮ ਪੰਚਾਇਤ ਆਲਮਗੀਰ ਨੂੰ ਸੌਂਪਿਆਂ ਜਾਵੇ।

ਇਸ ਸਬੰਧੀ ਉੱਤਰਵਾਦੀ ਧਿਰ ਨੂੰ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਰਾਹੀਂ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ। ਨੋਟਿਸ ਉਪਰੰਤ ਉੱਤਰਵਾਦੀ ਧਿਰ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਏ।

ਉੱਤਰਵਾਦੀਅਨ ਵੱਲੋਂ ਅਦਾਲਤ ਵਿੱਚ ਹਾਜਰ ਆਕੇ ਬੇਨਤੀ ਕੀਤੀ ਕਿ *"ਜੋ ਨਿਸ਼ਾਨਦੇਹੀ ਹੋਈ ਸੀ ਉਹ ਸਾਡੀ ਗੈਰ ਹਾਜਰੀ ਵਿੱਚ ਹੋਈ ਸੀ। ਟੋਭਿਆ ਦੀ ਜਗ੍ਹਾ ਛੱਡ ਕਿ ਸਾਡੀ ਜੱਦੀ-ਪੁਸਟੀ ਜਮੀਨ ਵਿੱਚ ਨਿਸ਼ਾਨ ਲਾ ਦਿੱਤਾ ਸੀ। ਸਾਡੀ ਹਾਜਰੀ ਵਿੱਚ ਸਾਡੀ ਜਗ੍ਹਾ ਪੂਰੀ ਕਰਕੇ ਨਿਸ਼ਾਨਦੇਹੀ ਕੀਤੀ ਜਾਵੇ। ਜੇਕਰ ਸਾਡੇ ਵਿੱਚੋ ਛੱਪੜ ਦੀ ਜਗ੍ਹਾ ਆਵੇਗੀ ਤਾਂ ਸਾਰੇ ਛੱਡਣ ਲਈ ਤਿਆਰ ਹਾਂ।"*

ਮਿਸਲ ਤੇ ਸ਼ਾਮਿਲ ਰਿਕਾਰਡ ਨੂੰ ਘੋਖਣ ਇਹ ਅਦਾਲਤ ਬਲਾਕ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ-1 ਨੂੰ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਖਸਰਾ ਨੰਬਰ 100, ਖੇਵਟ ਨੰਬਰ 1226, ਖਤੌਨੀ ਨੰਬਰ 1398 ਹਦਬਸਤ ਨੰਬਰ 273 ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਮੁੜ ਤੋਂ ਉੱਤਰਵਾਦੀਆਨ ਦੀ ਹਾਜਰੀ ਵਿੱਚ ਸਮੇਤ ਵੀਡੀਓਗ੍ਰਾਫੀ ਕਰਵਾਉਣ ਦੇ ਹੁਕਮ ਜਾਰੀ ਕਰਦੇ ਹੋਏ ਇਸ ਪਟੀਸ਼ਨ ਦਾ ਨਿਪਟਾਰਾ ਕਰਦੀ ਹੈ ਅਤੇ ਤਾਜਾ ਨਿਸ਼ਾਨਦੇਹੀ ਦੀ ਰਿਪੋਰਟ ਵਿੱਚ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਤੇ ਜਿਸ ਵੀ ਵਿਅਕਤੀ ਦਾ ਨਜਾਇਜ ਕਬਜਾ ਸਿੱਧ ਹੁੰਦਾ ਹੈ ਤਾਂ ਉਸ ਖਿਲਾਫ ਝਗੜੇ ਵਾਲੀ ਜਗ੍ਹਾ ਵਿੱਚੋਂ ਬੇਦਖਲ ਕਰਨ ਦਾ ਹੁਕਮ ਪਾਸ ਕਰਦੀ ਹੈ।

ਮਿਸਲ ਬਾ ਤਕਮੀਲ ਬਾ ਤਰਤੀਬ ਦਾਖਲ ਮੁਹਾਫਿਜ਼ ਖਾਨਾ ਹੋਵੇ।

ਹੁਕਮ ਖੁਲ੍ਹੀ ਅਦਾਲਤ ਵਿੱਚ ਚੰਗੀ ਭਾਵਨਾ ਨਾਲ ਸੁਣਾਇਆ ਗਿਆ।

ਮਿਤੀ : 02.12.2024

ਕੁਲੈਕਟਰ ਲੁਧਿਆਣਾ।

ਕੁਲੈਕਟਰ(ਪੰਚਾਇਤ ਲੈਂਡਜ਼)-ਕਮ-
ਜ਼ਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ,
ਲੁਧਿਆਣਾ।